

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'D'**  
**REJECTION ORDER**  
**[See Rule 4(2)]**

No. RTIA/ADDL.REG.-HCIND/ 512

Indore, Dated 20<sup>th</sup> February, 2014

**From:**

**The Additional Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore.


**To,**

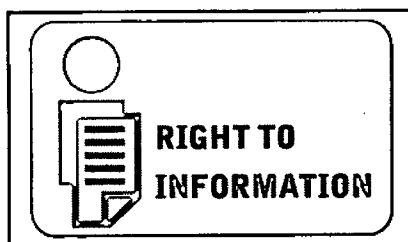
**Ms. Kanika Arora,**  
Address- F1, Plot No.222,  
Niti Khand 1, Indrapuram,  
Ghaziabad – 201010 (U.P.).

Please refer to your application dated 14/02/2014 (Inwarded on 19/02/2014) registered at our I.D. No.27/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you have applied for providing information as to designation & address of State Public Information Officer, District Court, Dewas, and this is to inform in this regard that your application can not be entertained due to following reasons:-

- I. Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006 ibid , a citizen /applicant is required to pay fee of **Rs. 50/- in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant on Form 'A' and **you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.**
- II. Moreover, this is to inform that the undersigned has no authority or jurisdiction to entertain applications under 'High Court of M.P. (Right to Information) Rules 2006' for providing information about the District Court, Dewas. You are, therefore, requested to contact State Public Information Officer at District Court, Dewas.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.

  
(A.V. MANDLOI)  
**ADDITIONAL REGISTRAR**  
**STATE PUBLIC INFORMATION OFFICER**  
**HIGH COURT OF M.P.,**  
**BENCH AT INDORE**



## HIGH COURT OF MADHYA PRADESH BENCH AT INDORE

### FORM - 'D' REJECTION ORDER [See Rule 4(2)]

No. RTIA/ADDL.REG.-HCIND/ 513

Indore, Dated 20<sup>th</sup> February, 2014

From:

**The Additional Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore.

To,


**Mr. Anupam Verma,**  
Address- Bhoumou, Post Asoha,  
District Unnao – 209859 (U.P.).

Please refer to your application dated 04/02/2014 (Inwarded on 18/02/2014) registered at our I.D. No.26/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you have applied for providing copies of all the orders passed in Contempt Petition No.813/2013 (M/s Centaur Aviation Academy Pvt. Ltd. V/s Secretary) and in W.P. No.4452/2012 besides information as to become a intervener or a necessary party in any case before this Hon'ble High Court of M.P., and this is to inform in this regard that your application can not be entertained due to following reasons:-

- I. Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006 **ibid** , a citizen /applicant is required to pay fee of **Rs. 50/- in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant on Form 'A' and **you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.**
- II. **Moreover, as per the Rule 8(1) of High Court of M.P. (Right to Information) Rules 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P. Rules, 2008.** You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.
- III. As regards the procedure or proforma to become an intervener or necessary party in any case before this Hon'ble High Court of Madhya Pradesh, you are requested to please refer the provisions made in High Court of M.P. Rules, 2008 (with amendments) which would satisfy your queries about the procedure & proforma applicable in different nature of cases.
- IV. Hon'ble the Competent Authority of High Court of M. P. has framed "High Court of M. P. (Right to Information) Rules 2006" under Section 28(1) of the Right to Information Act, 2005. **As per Rule 3(2) of the High Court of M. P. (Right to Information) Rules, 2006, every application is required to be made for one particular item of information only.**

**Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs. 50/- per application.**

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.

  
(A.V. MANDLOI)  
ADDITIONAL REGISTRAR  
STATE PUBLIC INFORMATION OFFICER  
HIGH COURT OF M.P.,  
BENCH AT INDORE